



2026:AHC-LKO:14334-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1860 of 2026

Arvind Kumar

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Civil Sectt.
Lko. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Priyam Mishra, Sadanand
Counsel for Respondent(s)	:	C.S.C., Ram Kumar Singh

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. The petitioner seeks a mandamus to opposite parties Nos. 2 to 4 i.e. the official opposite parties to stop the illegal construction of drain (*naali*) by the opposite party No.5 i.e. the Chairman, Nagar Panchayat Fatehpur, District-Barabanki. The Nagar Panchayat has not been impleaded as an opposite party only the Chairman has been impleaded. This apart this is not an issue which can be sorted out by the opposite party Nos.2 to 4. The petitioner can seek such relief as may be permissible in law against the Nagar Panchayat or the Chairman, if there is a cause, but not by way of a writ petition as the land on which the drain (*naali*) is being constructed is *abadi* land and issues of possession, title etc., may be involved.

3. With the aforesaid observations, the writ petition is **disposed of**.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 23, 2026

-Piyush-